

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
Rajya Sabha
STARRED QUESTION NO. : 76
TO BE ANSWERED ON THE 28th July 2025
REPORTING OF DEFECTS IN AIRCRAFTS

76. SHRI MUKUL BALKRISHNA WASNIK

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the number of defects reported and recorded for commercial airlines operating in the country since 2021-22, year-wise;
- (b) the total number of investigations conducted by an appropriate authority with regard to such defects since 2021-22, year-wise;
- (c) whether any airlines have failed to comply with Civil Aviation Requirements (CAR) provisions for recording, reporting, investigating or rectifying defects, if so, the action taken thereon;
- (d) total number of passenger complaints filed with Directorate General of Civil Aviation (DGCA) since 2021-22, year-wise; and
- (e) in light of the recent aviation tragedy, the steps taken by Government to strengthen and enforce safety standards, including details of new measures taken?

ANSWER

Minister of CIVIL AVIATION (Shri Kinjarapu Rammohan Naidu)

- (a) to (e): A statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 76 FOR REPLY ON 28.07.2025 REGARDING "REPORTING OF DEFECTS IN AIRCRAFT" BY "SHRI MUKUL BALKRISHNA WASNIK"

- (a) to (c): DGCA has comprehensive regulations under Civil Aviation Requirement (CAR) which specifies the manner in which defects/ service difficulties in aircraft and aircraft components are to be recorded, reported, investigated and analysed for the purpose of taking timely corrective/preventive action. All aircraft operators shall have a system in their organization to ensure that all defects, minor or others, whether reported by Flight Crew or observed by Maintenance Crew are recorded and investigated for taking appropriate rectification action. All defects which are serious in nature shall be intimated immediately by all operators to DGCA. During the DGCA

audit, if it is observed that defects have not been reported by airline, DGCA initiates investigation and takes appropriate action as per enforcement policy and procedure manual.

Details of technical defects in aircraft reported since 2021 to 2025 (upto June 2025) are as under:

Year	No. of Defects
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2021	514
2022	528
2023	448
2024	421
2025	183

A total of 2094 investigation has been carried out against serious defect/snags reported during last 5 years (upto June 2025).

(d): Total number of passenger complaints filed with Directorate General of Civil Aviation (DGCA) since 2021-22 are as under:

Year	No. of Complaints
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2021	4131
2022	3783
2023	5513
2024	4016
2025	3925

(e): Directorate General of Civil Aviation (DGCA) has a comprehensive and structured civil aviation regulations for safe operation of aircraft and its maintenance. These regulations are continuously updated and aligned with the International Civil Aviation Organisation (ICAO)/European Union Aviation Safety Agency (EASA) standards.

Post-accident, DGCA enhanced the check and inspection of the critical component of safety assurance in order to identify and rectify immediate systemic issues.